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A6-2204/2018

THE HIGH COURT OF KERALA

Kochi : 682 031
Dated :04.01.2019

OFFICIAL MEMORANDUM

Sub:- Deputation to the office of various Legal Service Institutions in Kerala -reg.

Ref:- 1. Letter No.5003/D/2018/KeLSA dated 10.12.2018 of the Member Secretary, Kerala State Legal Services Authority.
2. This office O.M. No. A1-39627/2011/A6 dated 05.07.2011.

It has been decided to call for willingness from the members of the High Court Service who have satisfactorily completed their probation in the entry category and have completed at least five years in the High Court service for being considered to the undermentioned posts on deputation basis, in the respective offices, as detailed below :-

Sl. No	Name of the post	No.of post vacant	Name of the office and station	Method of appointment
1.	Assistant	3	KeLSA Head Quarters, Ernakulam	By deputation from the category of Legal Assistant Grade.II of Law Department or similar category of officers from the Judicial Ministerial Service or from any other subordinate services of the Government.
2.	Section Officer	4	Offices of the District Legal Services Authority at Kalpetta, Palakkad, Thodupuzha and Kottayam	By deputation from the category of Section Officer in the Law Department or similar category of officers from the Kerala High Court Service or from any other state services with degree in Law. <u>The officers belonging to a lower cadre having Degree in Law may also be considered to the post of Section Officer in the absence of qualified hands.</u>
3.	Secretary	2	Offices of the Taluk Legal Services Committee at Thodupuzha and Thalassery	By deputation from the category of Legal Assistant Grade -II of Law Department or similar category of officers from the Judicial Ministerial Service or from any other subordinate services of the Government.

(P.t.o)

Sl. No	Name of the post	No. of post vacant	Name of the office and station	Method of appointment
4.	Clerk	5	Offices of the ADR Centre District Level at Thiruvananthapuram, Pathanamthitta, Thodupuzha, Palakkad and Kalpetta	By deputation from the category of Legal Assistant Grade-II of Law Department or similar category of officers from the Judicial Ministerial Service or from any other subordinate services of the Government with LLB.

Accordingly, willing and qualified members of the High Court Service may submit their willingness and bio-data in the prescribed format available in the 'A' Section, for being considered to the aforementioned posts on deputation basis, on or before 07.01.2019 to the 'A' Section, High Court. The applicants shall not be allowed to withdraw their willingness later on.

(By Order)


G. Rathi
Deputy Registrar

To

The Director, Kerala Judicial Academy, Athani, Emakulam
The Chief Librarian, High Court.

The Assistant Registrar in charge of Court Officer's Section,
High Court

All Section Heads, High Court
The Section Officer, Kerala Judicial Academy, Athani,
Emakulam

They shall bring the content of this O.M. to the notice of the officials working under them

The IT Section, High Court (for uploading in the Website)

The Administrative Records Section, High Court.

The Notice Board, High Court.

The File.